



I-35  
% 16.09.2010

Present: Mr. Satinder S. Gulati, Advocate for the appellant.  
Ms. Prem Lata Bansal, Advocate for the respondent.

+ ITA 1026/2008

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This appeal is filed by the assessee against the orders of the Tribunal whereby application preferred by the revenue under Section 254(2) of the Income-Tax Act was allowed. In view of the judgment of Full Bench of this Court in ITA 724/2010 in the case entitled *Lachman Dass Bhatia vs. Assistant Commissioner of Income Tax*, appeal under Section 260A of the Income-Tax Act is not maintainable against the order passed under Section 254(2) of the Act.

Because of this reason, this appeal is dismissed. Liberty, however, is granted to the appellant to take recourse to any other remedy which is available to the appellant under the law challenging the order of the Tribunal.

  
A.K. SIKRI, J.

  
REVA KHETRAPAL, J.

SEPTEMBER 16, 2010  
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